

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.02.2024

Appeal No. 297 of 2023

Rakshit Mahendrabhai Shah ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Shah, Advocate for the Appellant.

Mr. Manish Chhangani with Mr. Sumit Yadav, Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b The Law Point for the Respondent – SEBI.

WITH
Appeal No. 298 of 2023

Rakshit Mahendrabhai Shah HUF ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Shah, Advocate for the Appellant.

Mr. Manish Chhangani with Mr. Sumit Yadav, Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b The Law Point for the Respondent – SEBI.

AND
Appeal No. 299 of 2023

Pinal Rakshitbhai Shah ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Shah, Advocate for the Appellant.

Mr. Manish Chhangani with Mr. Sumit Yadav, Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b The Law Point for the Respondent – SEBI.

ORDER:

1. Adjourned due to non-availability of bench. List on April 17, 2024. Interim relief, if any, to continue till the next date of listing.

14.02.2024
msb

Ms. Meera Swarup
Technical Member